भी स्वर्ण सिंह : यह बात ठीक है कि उनका हाई कम शन लंदन भीर एम्बैसी, पेरिस के साथ सम्बन्ध रहा है भीर

श्री हरि विष्णु कामत : उन्हीं के महमान रहे हैं।

श्री स्वर्ण सिंह : महमान तो मैं नहीं कह सकता हूं। लेकिन उन से मेल जोल ग्रीर उनकी तरफ ने इतंजाम वगैरह रहे हैं यह बहुत ही गैर-वाजिब है। क्या कुछ प्रेस बाफेंस में कहा उसकी पूरी तफमोल का तो पता नहीं है

श्री स॰ मो॰ बनर्जी: पता नहीं है?

श्री स्वर्ण सिंह: सारी प्रेस कान्फेंस की जो प्रेस िपोर्ट ग्राई है वह हमारे पास है। उन्होंने वहां जो काश्मीर के बारे में कहा वह ऐसा है जैसा वह यहां कहते थे। न यहां के उनके बयान हमें पसन्द हैं श्रीर न वहां के पसन्द हैं।

**ग्राप्यक्ष महोदय**: रूपया जो वहां इकट्ठा किया गया था।

श्च<sup>.</sup> स्वर्ण सिंह: रुपये का हमें इल्म नहीं है जो वहां से दिया गया है।

श्री रामेश्वरानन्द: श्रध्यक्ष महोंदय---

म्राप्यक्त महोदय : भ्राप बैठ जायें ।

श्री मेश्बरानम्ब : मेरा निवेदन ग्राप सुन लें।

**ग्रध्यक्ष महोदय** : ग्राप ग्रब रुकावट न डालें।

श्री रामेश्वरानन्व: ग्रब्दुल्लाको जानते हुए भी जो इतना रुपया उसको दिया गया, भारत की निर्धन जनता का इतना रुपया उनको बहाने के लिए दिया गया, उसका क्या मतलब है ? कैसे प्रापको इस तरह से रूपया देने का श्रवस्थार था ?

12.31 hrs.

## PAPERS LAID ON THE TABLE

AUDIT REPORT, POSTS AND TELEGRAPHS, 1965 ETC.

The Minister of Finance (Shri T. T. Krishnamachari): I beg to lay on the Table a copy each of the following papers:—

 Audit Report, Posts and Telegraphs, 1965, under article 151(1) of the Constitution.

[Placed in Library, see No. LT-4103/65].

(ii) Appropriation Accounts, Posts and Telegraphs, 1963-64

[Placed in Library, see No. LT-4104/65].

Petroleum and Natural Gas (Amendment) Rules

The Minister of Petroleum and Chemicals (Shri Humayun Kabir): I beg to lay on the Table a copy of the Petroleum and Natural Gas (Amendment) Rules, 1965, published in Notification No. G.S.R. 339 dated the 6th March, 1965, under section 10 of the Oilfields (Regulation and Development) Act, 1948.

[Placed in Library, see No. LT-4095|65].

Notifications under All India Services Act

The Minister of State in the Ministry of Home Affairs (Shri Hathi): I beg to lay on the Table a copy each of the following Notifications under sub-section (2) of section 3 of the All India Services Act, 1951.—

(i) The All India Services (Provident Fund) Amendment

[Shri Hathi]

Rules, 1965, published in Notification No. G.S.R. 327 dated 6th March, 1965.

- (ii) The Indian Civil Service Provident Fund (Amendment) Rules, 1965, published in Notification No. G.S.R. 328 dated the 6th March, 1965.
- (iii) The Indian Civil Service (Non-European Members) Provident Fund (Amendment) Rules, 1965, published in Notification No G.S.R. 329 dated the 6th March, 1965.
- (iv) The Secretary of State's Services (General Provident Fund) Amendment Rules, 1965, published in Notification No. G.S.R. 330 dated the 6th March, 1965.

[Placed in Library, see No. LT-4105/65].

Union Public Service Commission (Exemption from Consultation) Amendment Regulations

The Deputy Minister in the Ministry of Home Affairs (Shri L. N. Mishra): I beg to lay on the Table a copy of the Union Public Service Commission (Exemption from Consultation) Amendment Regulations, 1965, published in Notification No. G.S.R. 431 dated the 20th March. 1965, under clause (5) of article 320 of the Constitution, together with an explanatory note.

[Placed in Library, see No. LT-4106/65].

12:32 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

SIXTY-FIRST REPORT

Shri S. V. Krishnamoorthy Rao (Shimoga): I beg to present the Sixty-

first Report of the Committee on Private Members' Bills and Resolutions.

12.321 hrs.

## PRESENTATION OF PETITION

श्री किशन पटनायक (सम्बलपुर) : श्रीमन्, मैं केंद्रीय उच्यादन शुल्क तथा नमक श्रिधिनियम, 1944, श्रीर उसके श्रधीन बनाये गये नियमों के सम्बन्ध में एक याचिका देने वाले द्वारा हस्ताक्षरिन दो याचिकायें उपस्थापित करता हूं।

12:321 hrs.

UNION TERRITORIES (DIRECT ELECTION TO THE HOUSE OF THE PEOPLE) BILL\*

The Minister of State in the Ministry of Home Affairs (Shri Hathi): On behaf of Shri Nanda, I beg to move for leave to introduce a Bill to provide for direct election in certain Union territories for filling the seats allotted to them in the House of the People and for matters connected therewith.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill provide for direct election in certain Union territories for filling the seats allotted to them in the House of the People and for matters connected therewith."

The motion was adopted.

Shri Hathi: I introduce the Bill.

12.33 hrs.

DEMANDS FOR GRANTS†—contd.
DEPARTMENT OF COMMUNICATIONS

Mr. Speaker: The House will now take up discussion and voting on

\*Published in Gazette of India Extraordinary, Part II, section 2, dated 31-3-65.

†Moved with the recommendation of the President.